

The composition of the UGC provides for the appointment of two members to represent the Central Government from among its officers. The Act also provides that a person who has held office for two terms in any capacity shall not be eligible for any further appointment. In practice, however, it may happen that the officers of the Central Government who are presently appointed by virtue of the offices they hold, may serve the Commission for short spells and become eligible for reappointment. The restriction of two terms may place a limitation of these appointments. We thought it desirable to remove this limitation, which, in any case, does not seem necessary, because appointment of these two Members is made by virtue of their offices. The amendment, therefore, makes a provision to remove this restriction in the case of the representatives of the Central Government on the Commission.

Sir, the amendments are simple and non-controversial. We have ensured that the amended provisions will operate only in the case of those persons appointed after the amendment has come into effect. I am sure this Bill will receive the support from all the sections of the House.

MR. DEPUTY-SPEAKER : Motion moved :

“That the Bill further to amend the University Grants Commission Act, 1956, as passed by Rajya Sabha, be taken into consideration.”

Mr. K. Ramachandra Reddy may speak on Monday.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

Ninth Report

[English]

SHRI R. P. SUMAN (Akbarpur) : I beg to move :

“That this House do agree with the Ninth Report of the Committee on

Private Members' Bills and Resolutions presented to the House on the 11th December, 1985.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th December, 1985.”

The motion was adopted.

15.32 hrs.

RESOLUTION RE : DEVELOP-
MENT OF HILL AREAS—Contd.

[English]

MR. DEPUTY-SPEAKER : Now, we take up further discussion on the Resolution moved by Shri Harish Rawat on 2nd August, 1985.

[Translation]

SHRI DHARAM PAL SINGH MALIK (Sonapat) : Mr. Deputy-Speaker, Sir, last time I was speaking on the Resolution moved by Shri Harish Rawat regarding development of hill areas. In this context, I had expressed my views about industrialisation of hill areas. I saw a watch manufacturing factory in Gangtok. This factory has provided employment to thousands of youngmen of the state. Cottage industries should be encouraged in these hill areas. If you conduct a survey in a city like Delhi, you will find that there is hardly a house which does not have a cottage industry in one or the other room. If this work is banned in all these areas of the National Capital Region, it would prove beneficial to Delhi people and cottage industries can be encouraged in hill areas. The problem of air pollution in Delhi can be solved by imposing such a ban.

It has also been seen that tax is evaded and unaccounted dealings take place in the Delhi houses where cottage industries are operating. If cottage industries are